

## 1 MCRC-29500-2025 IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR BEFORE HON'BLE SHRI JUSTICE AMIT SETH ON THE 17<sup>th</sup> OF JULY, 2025 MISC. CRIMINAL CASE No. 29500 of 2025 RAJKUMAR @ KULDEEP SHARMA Versus THE STATE OF MADHYA PRADESH

## Appearance:

Shri Arun Kumar Paterya - Advocate for the petitioner.

Shri Abhishek Singh Bhadoria Public Prosecutor appearing on behalf

of Advocate General[r-1].

Shri Rohit Bansal, learned counsel for the respondent [COMP].

.....

## <u>ORDER</u>

Heard learned counsel for the rival parties.

After arguing for some time, learned counsel for the applicant prays for withdrawal of this First bail application filed under section 483 of BNSS in connection with crime No. 31/2025 registered at police station Vijaypur, District Sheopur (M.P.).

Accordingly, the instant bail application stands dismissed as withdrawn.

(AMIT SETH) JUDGE

Durgekar